NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/09/2017 AT 10.30 AM

NATIONAL COMPANY LAW TH	RIBUNAL, HELD ON 26/09/2017	7 AT 10.30 AM
PRESENT: SHRI ANAI	NTHA PADMANABHA SWAM	Y, MEMBER-JUDICIAL
PETITION NUMBER	: TCP/30/2017 : K. GOMATHESWARAN	
NAME OF THE TRANSFEROR		
NAME OF THE TRANSFERRE : CRAFTSMAN AUTOMATION PVT LTD +7		IATION PVT LTD +7
UNDER SECTION	: 241/242	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
Hari kunar Lyevithany	fr R3-5	v. Hus land
· Manjuladeri, Roll	FO8 R2	Smann
1.k. PREETHA. 7 for KSR & W. 7	Counsel for R1, R7 2 R8	MrPute
Archana Por Vidhyashadha	Petiti	Algo
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<u>ORDER</u>

Proxy representing counsel for petitioner on record present and prayed time for filing rejoinder stating that the counsel could not attend before the Tribunal due to personal inconvenience. Counsel for R1, R7 & R8, counsel for R2, counsel for R3 to R5 are present. Counsel for R2 raised objections for granting time to the petitioner for filing rejoinder stating that there is an urgency for hearing the matter. Considering the request of the petitioner and in the interest of justice, I am inclined to grant time finally for filing rejoinder with a direction to furnish copy of the same to the other side before the next date of hearing. For hearing submissions of both sides, put up on 16.10.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy
Member (Judicial)

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